

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:112
ANSWERED ON:10.07.2009
POWER THEFT
Satpathy Shri Tathagata

Will the Minister of POWER be pleased to state:

- (a) whether theft is a major impediment in the growth of power sector in the country;
- (b) if so, the number of cases of power theft registered during the last three years;
- (c) whether any special courts have been set up for speedy disposal of power theft cases; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 112 TO BE ANSWERED IN THE LOK SABHA ON 10.07.2009 REGARDING POWER THEFT.

(a) : Theft of electricity is one of the major contributing factors impacting the financial health of power utilities and growth of power sector in the country. This also contributes to poor quality of power supply, frequent load shedding and unscheduled outages. The financial health of power utilities is also one of the criteria for assessing the viability of new investments. Theft of electricity is also an important reason for high AT&C losses in the country. All India AT&C losses stand at 30.56 % during 2007-08 (as per the CEA).

(b) : This information is being maintained by the states. However, information received from the state governments is placed at Annex-I.

(c) & (d) : Yes, Madam, so far 23 States have set up special courts under Section 153 of the Electricity Act, 2003 as per details given at Annex-II.